

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 953/TT/2025

- Subject** : Petition for determination of transmission tariff for the 2024-29 tariff block for asset under “Transmission System for providing connectivity to M/s VEH Jayin Renewables Pvt. Ltd at Rajgarh (PG) S/S” in the Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 436/TT/2025

- Subject** : Petition for determination of transmission tariff for the 2024-29 tariff block for Asset under “Requirement of additional FOTE of STM-16 capacity at Bhuj PS to cater to connectivity of RE GENCO's in the Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 909/TT/2025

- Subject** : Petition for determination of transmission tariff for the 2024-29 tariff block for the asset under “Eastern Region Expansion Scheme-XXX (ERES-XXX)” in the Eastern Region under Section 62 read with Section 79 (1) (d) of



Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.

Petitioner : Power Grid Corporation of India Limited
Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 998/TT/2025

Subject : Petition for determination of transmission tariff for the 2024-29 tariff block for "OPGW laying work on 400 kV Bokaro_A – Kodarma line" in the Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Parties Present : Shri Anup Jan, Advocate, MSEDCL (In 953/TT/2025)
Ms. Nishtha Goel, Advocate, MSEDCL (In 953/TT/2025)
Shri Shashwat Dubey, Advocate, MSEDCL (In 953/TT/2025)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Singh, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL

Date of Hearing : **18.6.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member



Record of Proceedings

These matters were heard through a virtual hearing.

2. The present Petitions have been filed for the determination of the transmission tariff from COD to 31.3.2029.
3. The Petitioners' representatives in the captioned matters submitted that the Petitioner has already furnished all the information sought through the Technical Validation (TV) letter. In Petition No. 909/TT/2025, the Petitioner's representative requested the Commission to allow an interim tariff in accordance with Regulation 10(3) of the 2024 Tariff Regulations.
4. In Petition No. 953/TT/2025, the learned counsel for Respondent No. 2, namely, Maharashtra State Electricity Distribution Company Limited (MSEDCL), sought time to file a reply.
5. After the hearing, the Commission directed the Petitioner to submit the following information, on an affidavit, with an advance copy to the Respondents, within two weeks:

In Petition No. 953/TT/2025

- i. IDC statement for asset in the Excel format.
- ii. Detailed justification for the variation between the FR apportioned cost and the estimated competition cost of the asset.
- iii. Approved Revised Cost Estimate (RCE) from the Petitioner's Board of Directors for the cost overrun of Rs. 421.11 lakh in completing the asset.
- iv. Details of LD recovered, if any, during the commissioning of the asset with its adjustment, if any.
- v. Current status of the downstream network connection for Veh Jayin Renewables Private Limited (VJRNL).

Petition No. 909/TT/2025

- i. The Petitioner has submitted the Revised Cost Estimate (RCE) in the TV reply dated 19.2.2026. However, there remains a cost overrun as per the estimated completion cost. Justify the same.
6. The Commission also directed the Respondents to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



7. These Petitions will be listed for further hearing on **23.7.2026 at 2.30 P.M.**

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

